

# High Court of Karnataka Bengaluru,

Dated: 23<sup>rd</sup> September, 2020.

## **CORRIGENDUM TO NEW STANDARD OPERATING PROCEDURE – SOP, DATED 21.09.2020 FOR HIGH COURT IN PURSUANCE TO THE ORDER OF THE HON’BLE SUPREME COURT OF INDIA**

The Clause No.12 (g) of (SOP) dated 21.09.2020 reads as under:

### **“12. STEPS TO BE TAKEN BY THE STAFF**

(a) to (f) xxxx.....

(g) *The attendance for Officers/Officials for Group ‘A’, ‘B’ and ‘D’ of the High Court of Karnataka is mandatory. However, as regards the Group ‘C’ officials, the attendance may be restricted to 50% on rotation basis. However, in the exigencies that may arise, the other Group ‘C’ officials will be directed to attend the Court or Court proceedings and their attendance can also be made compulsory in the event of there being increase in the Video Conference Benches, depending upon their requirement. However, as regards the personal staff of Hon’ble Judges, this rule is not applicable and the Hon’ble Judge shall regulate the attendance of the personal staff and Court staff as per requirement.”*

### **shall be modified and substituted as under:**

**“All the Officers/Officials i.e., Group-A, B, C & D of High Court of Karnataka including Benches at Dharwad and Kalaburagi, Karnataka Judicial Academy, Bengaluru Mediation Centre and Arbitration Centre shall attend Office duties regularly on 100% basis.”**

**BY ORDER OF HON’BLE THE CHIEF JUSTICE,**

**Sd/-  
(RAJENDRA BADAMIKAR)  
REGISTRAR GENERAL**